14.27 hrs.

RAMPUR RAZA LIBRARY BILL

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): Sir, I beg to move*:

"That the Bill to declare the Rampur (Raza Library to be an institution of national importance and to provide for its administration and matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

This is, what I hope will be, totally non-controversial Bill. The Rampur Raza Library has grown out of the personal collection of the Nawabs of Rampur, It has about 15,000 manuscripts in Arabic, Persian, Urdu, Hindi and some other languages and more than 40,000 printed books in addition to a very large miniature valuable collection of paintings and objects of art. books, manuscripts and paintings of the Moghul and Rajasthani schools are invaluable for the study of and research in various branches of Indian history and culture, particularly in Islamic history, culture and religion as well as the medieval period of Indian history. Scholars from all over the world have been coming and perusing this library and it is well knows to all scholars on these subjects throughout the world.

During the time of the late Nawab of Rampur this collection as particularly enriched and its condition was improved. When the erstwhile State of Rampur was merged the Nawab created a trust and its administration was vested in a public trust. One of the former Members of this House was among the life trustees. I am referring to Col. B. H. Zaidi who rendered and who has been rendering a great service to this Library.

During his lifetime the trustee, the late Nawab of Rampur, approached the then Education Minister, Shri M. C. Chagla towards the end of 1965 and from then on there has been a great deal of consultation going on between the Government of India and the Government of U.P. and the Trustees. The request of the settler trustee was that the Government of India might take over this important library and the collection, and the State Government of had endorsed that particular recom-The State would contimendation. nue to give financial assistance to the Library and the rest of the asistance would come from the Government of India. It is housed in one of the finest buildings in Rampur. In fact it is one of the finest buildings of its type in Northern India.

PROF. MADHU DANDAVATE (Rajaur): See that it is not spoiled.

PROF. S. NURUL HASAN: I have come to you for authority and if I get the authority, as I hope I will before the clock strikes 3.30, I will do my best. I can give this assurance. We will do our best if you also give your blessings and co-operation. The Board of Governors will be presided over by the Governor of U.P. ex-officio. The present Nawab of Rampur will remain a life trustee. So will Col. B. H. Zaidi. Others will include scholars and specialists nominated, half by the Government of India and half by the Government of U.P.

With these words, I move.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to declare the Rampur Raza Library to be an institution of national importance and to provide for its administration and matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

Moved with the recommendations of the President.

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Coming to clause 5, since independence it has been the practice of this Government to appoint the Governor of a State as ex-officio Chairman of such institutions. I suggest that instead of that a distinguished non-controversial educationist should be appointed as Chairman of such important libraries. Some other officers are also made members of the Board. I feel these officers are liable to be transferred from time to time. These officers should stay here permanently. I also submit that one of the employees should be associated with the conduct of the affairs of the library, because the employees have been working there for a long time and they have rich and valuable experience which should be put to use.

श्रो इसहाक सम्भलं (ग्रमरोहा) : जैसे मेरे साथी ने प्रभी कहा रामपुर रजा लाइबंरी एशिया की बेहतरीन लाइब्रेरीज में से एक हैं। जाहिर है प्राइवेंट हायों में इसके रहने से न इसकी किताबों का प्रिज-

र्वेशन हो सकता था भ्रौर न सही इंतजाम। सरकार ने जो कदम उठाया है उसके लिये मैं सरकार को मुबारिक बाद देता हूं। लेकिन मझे श्रफसोस के साथ कहना पड़ता है कि इतनी महम दौलत, इतनी बड़ी चीज की हिफाजत के लिये इतनी देर से कदम उठाया गया है। पहले एजंडे पर दो मर्तबा यह बिल म्राया था लेकिन बदकिस्मती से यही बिल एक ऐसा बिल था जिसको पोस्टपोन कर दिया गया । बहरहाल जो कदम उठाया गया है उसके लिये मैं सरकार को मुबारिकबाद देता हं। मैं इस पर बहुत कुछ कहना चाहता था लेकिन चूंकि मैं चाहता हूं कि यह बिल भ्राज ही पास हो जाय इस वास्ते मैं ज्यादा वक्त नहीं लुंगा । दो ही बातें मैं कहना चाहता हूं। पहली बात तो यह है कि रामपुर रजा लाइब्रेरी भ्रपनी जिस खुबी भ्रौर खसू**ियत के लिये मशहूर** है ग्रीर जो उसके श्रन्दर जबर्दस्त कलैक्शन भरबी, फारसी, उदँ, हिन्दी भौर दूसरी ज भों की किताबों का है, मैं उम्मीद करता हं कि इसको लेने के बाद उनकी तरफ पूरी तवज्जह सरकार देगी भीर देखेंगी कि जहां इसमें नर्ए एडीशंज हुं, जहां किताबें इसमें भ्रौर ज्यादा बढ़ें, वहां जो पुरानी कितावें हैं वे भी किसी तरह से डेसट्राय न हों, बरबाद न होने पायें घौर उनकी पूरी पूरी हिफाजत की जाय । मैं दरख्वास्त करता हूं कि इसके वास्ते ग्राभी से इंतजान किया जाय, लिस्ट तैयार की जाय, घौर देखा जाय कि किसी वक्त भी वे डेसटाय न होने पाये ।

Library Bill

दसरी गुजारिश मेरी यह है कि रामपुर में ही एक भीर बहुत महम लाइबेरी सौलत लाइबरी है भौर सरकार जहां इस लाइबेरी को भपने हाथ में ले रही है वहां यह जरूरी है कि उस लाइब्रेरी का इंतजाम भी वह भपने इंतजाम में ले । हम जानते हैं कि उस लाइब्रेरी का इंतजाम भी प्राइवेट हाथों में रहने से घच्छा नहीं हो सकता है।

[श्री इसहाक सम्भली]

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जहां श्रापने इसमें स्कालर श्रीर हिस्टो-रियन रखने की बात कही है, उनको मैम्बर बनाने की बात कही है जो कि बहुत श्रच्छा काम है श्रीर उसके लिये मैं श्रापको मुवारिक-बाद देता हूं वहां मैं यह भी चाहता हूं कि जो इसमें काम करने वाला स्टाफ है उसकी भी इसमें नुमाइंदगी रहे ताकि वह भी महसूस करे कि इस लाइबेरी में हमारा भी हिस्सा है।

मैं उम्मीद करता हूं कि जो मकासिद बिल में सरकार ने जाहिर किये हैं उनकी पूरी तरह पाबन्दी होगी ग्रौर इस लाइबंरी की किसी खसूसियत को हाथ से नहीं जाने दिया जायगा।

[شرى استحاق سلمهلي (امروهه) :

جیسے میرے ساتھی نے آبھی کہا رأمهور رضا لأثهريرى أيشها كي يهترين لائبریریز میں سے ایک ہے - ظاہر ہے پرالهویت هانهوں مهی اس کے رهایے سے نه اس کی کتابوں کا پریورویشن هو سكتا تها أور نه هي صحيهم انتظام -سرکار نے جو قدم اُتھایا ہے اس کے لگے سرکار کو مہارکیات دیتا ہوں – لیکن معے افسوس کے ساتھ کہنا ہوتا مے که اتلی اهم دولت ، اتلی بوی چیز کی حفاظت کے لئے اتلی دیر سے قدم أثهایا گها هے - پہلے ایجلڈے پر دو مرتبه يه بل آيا تها ليكن بدقسمتى سے یہی بل ایک ایسا بل تھا جس کو پوسٹھوں کیا گیا - بہر حال جو تذم أتهایا گها هے اس کے للے میں سرکار کو میارکبان دیتا هون -مدن اس پر بہت تھے کہنا جامتا تها لیکن چونکه حیل جاهتا هول که یہ بل آج هی پاس هو جائے اس واسطے مهن زیاده وقت نهین لونکا - دو هی باتين مين كينا چاهتا هين - پيلي بات تو یہ ھے که رامهور رضا لائبریری اپلی جس خوبی اور خصوصیت کے لئے مھہور ہے اور جو اِس کے اندر زيردست كليكشن عربيء فارسىء أردوه هدی اور دوسری زبانوں کی کتابوں کا ھے ۽ ميں اُميد کوتا ھوں که اسکو لیلے کے بعد ان کی طرف پوری توجه سرکار دیکی اور دیکھے کی که جہاں اس میں نکے ایڈیشنز موں جہاں كتابين أس مين أور ويادة بوهين ومان جو پرائی کتابین میں ولا بھی کسی طرم سے تھاہ ته ھوں، ہرباد نم ھونے پائیں اور انکی پوری پوری حفاظت کی جائے ۔ میں درخواست کرتا ہوں کہ اسکے واسطے ابھی سے التظام کیا جائے ہ لسمی تھار کی جائے اور دیکھا جائے که کسی وقت بھی وہ دسترائے نه هونے پائھی -

دوسری گوارش میری یه هے که رامهور میں هی ایک بہت اهم
لائبریری صولت لائبریری هے اور حوکار
جہان اس لائبریری کو اپنے هانه میں
لے رهی هے وهاں یه ضررری هے که
اس لائبریری کا انتظام بھی اپنے انتظام
میں لے - هم جانتے هیں که اس

ھاتھوں میں رہلے ہے۔ اچھا نہیں ھو سکتا ہے ۔۔

جہاں آپ نے اس میں سکالر اور هستورین رکھنے کی بات کہی ہے ہ ان کو ممبر بنانے کی بات کہی ہے ہ جو کہ بہت اچھا کم ہے اور اس کے لئے میں آپکو مبارکبات دیتا ہوں کہ رهاں میں یہ بہی چاھتا ہوں کہ جو اس میں کام کرنے والا ستان ہے اس کی بھی اس میں نمائیلدگی رہے تاکہ وہ بہی محصوس کرے که اس لائبریری میں ہمارا بھی حصہ ہے ۔

میں امیں کرتا ہوں کہ جو مقاصد بل میں سرکار نے ظاہر کئے ہیں أنكى پورى طرح پابلادى عولى أور اس لائبريرى كى كسى خصوصيمت كو ھانو سے نہيں جانے دیا جائيكا]

SHRI Y. S. MAHAJAN (Buldana): Sir, I am glad Government has come forward to declare the Rampur Raza Library as an institution of national importance and provide for its administration and other matters. Nawabs of Rampur have built up the library during the last 200 years. It consists of a very valuable collection of books and manuscripts and works of art. In 1964 the Nawab of Loharu donated his 3000 books and 400 manuscripts to this library; and so, contains the most authoritative collection of books on Ghalib. This is the second largest library for oriental studies in Asia, next to Tashkent and scholars from all over the world go there for research work.

The Board will consist of 14 members, 4 will be nominated by the Government of India and 3 by the U.P. Government. Shri Syed Murtaza Ali Khan will be the Vice-Chairman. The Bill also provides for the nomination of a descendant of the late Nawab Sir Syed Raza Ali Khan as a member of the Board. It is a good provision because the two are connected with the family of the Nawab of Rampur and they will be vitally interested in the smooth running and development of the library.

The building is very fine but the people coming from different parts of the world would like to have a hostel to stay on. Unless you have a good hostel, scholars cannot make proper use of the library. The provision of Rs. 10 lakhs in the fifth plan and Rs. 2 lakhs for this year is welcome. But this will not cover, I am afraid, the expenditure for the hostel construction.

Just as the Government has taken a good step in this direction, it should also consider taking under its control the collections which we find in a number of maths and bhandaras runby Jains and other religious sects in this country. Valuable literature of ancient times is rotting and it is not being preserved properly because preservation is a very difficult task. It requires scientific methods which have been evolved only in recent times. Only the Government can do the job. So, I hope, the Government will pay attention to that matter also.

श्री महा बीपक सिंह शाक्य (कासगंज) : उपाध्यक्ष महोदय, यह जो प्रस्ताव हमारे शिका मंत्री महोदय लाये हैं, मैं इसका विरोध तो नहीं करूंगा, लेकिन मुझे भय है कि बजाय पुस्तकालय के, ये कहीं उसे धन्धालय में न परिवर्तित कर दें।

देश की लाइबेरी हो, कोई धार्मिक ट्रस्ट हो या इसी प्रकार की ग्रीर कोई चीज हो, उसके सम्बन्ध में यदि राष्ट्र हित के लिए कोई कदम उठाया जाता है तो [श्री महादीपक विह शावत]

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वास्तव में वह सराहनीय है। इसमें मेरी दो रायें नहीं हैं। लेकिन इस प्रकर की व्यवस्थ:-भ्रों में भ्रभी तक के जो नतीजे हमारे सामने माये हैं, वह इसके प्रतिकृल रहे हैं। इस पुस्तकालय को हाथ में लेने के बाद, उन क्रीतियों से, जो मैं भ्रापके सामने पेश करूंगा, सरकार सावधान रहे, सतर्क रहे, ताकि जिस उद्देश्य के लिए यह प्रस्ताव लाया गया है, उसमें सफलता मिले।

जिस लायबेरी की बात चल रही है, वह हमारे उत्तर प्रदेश की लायब्रेरी है भीर यही नहीं, वह उत्तर प्रदेश सरकार की बिल्डिंग में स्थित है। क्या मंत्री महोदय ने या सरकार ने इस बात के लिखित दस्तावेज उत्तर प्रदेश सरकार से या उसके बोर्ड से लिए हैं या उनसे एग्री मेंट के रूप में कोई लिखित प्रमाण लिये हैं ताकि भविष्य में उनको इस पर कोई श्रापत्ति न हो श्रीर श्रापकी तालमेल ठीक बैठ सके।

यह बहुत बड़ी लायब्रेरी है ग्रोर इसका श्रीगणेश वहां के साबिक नवाब सैयद म्रली रजा ने किया और उन्होंने इसको प्रारम्भ किया था । उसके बाद उन्होंने इसका एक बोर्ड बनाया जिसमें उन्हीं के परिवार के जो एक राजकूमार के रूप में थे, वे उसके मध्यक्ष बने भीर श्रीबी० एच० जैदी नाम के दूसरे एक सदस्य बने। भ्रापने उनकी बड़ी तारीफ की है, ग्रगर उसमें कोई कमी नही रही तो इसको केन्द्र के प्रधीन लेने का क्या कारण है? मैं यह जानना चाहता हूं कि **माखिर उसमें कौ**न सी वृटि है, या कौन सी कमी है ?

मैं जो ग्रभी कह रहाया कि यह पुस्तकालय न बन जाये, तो मैं इस सम्बन्ध में एक दो मिसाल पेश करना चाहता हुं ।

देवगढ़ का एक स्मारक है जो पहले स्टेट न प्रधीन था श्रीर रिउसको केन्द्रीय सरकार ने भ्रपने हाथ में ले लिया। वहां पर नाना प्रकार की पुरानी संस्कृति की चीजें थीं, मृतियां थीं। लोग विदेशों से दशैंकों के रूप में भ्राते थे भ्रीर वहां पर उनका भ्रानन्द लेते थे। वहां पर जब जर्मन के कुछ ट्रिस्ट ग्राये तो उन्होंने देखा कि वहां पर मूर्तियां छिन्न-भिन्न पड़ी हैं, किसी का सिर कटा है, किसी का हाथ-पैरटटा है, किसी की गर्दन नहीं है। तो जर्मनी के श्रादिमयों में से एक ने हेयर स्टाइल के बारे में किताब लिखी जिसमें उसने लिखा कि यहां के जो जैन समुदाय के व्यक्ति हैं, वह भ्रपने बालों की व्यवस्था सजाने में बहुत समय लगाते हैं। यह उसने उसकी तारीफ की, जब कि संस्था की कोई तारीफ करनी चाहिए थी भ्रौर भारतीय संस्कृति का प्रभाव पड़ना चाहिए था । हम चाहते हैं कि सरकार ऐसी व्यवस्था भौर सुधार करे जिसमें भ्रापका उद्देश्य सफल हो ।

एक वक्फ हरियाणा, पंजाब भौर हिमा-चल प्रदेश की सम्मिलित राय से बनाया गया था जो 1907 में बना था भ्रीर जिसे फिर दूसरी बार 1965 में बनाया गया। उसके चेय-मैन तैथब हमैन थे। उन पर हरियाणा के एक मंत्री महोदय ने 43 म्रारोप लगाये थे ।

PROF. S. NURUL HASAN: I want to make a submission. This has nothing to do with my Ministry.

MR. DEPUTY-SPEAKER: Yes. How does this come in? This has nothing to do with the Bill.

भी महावेपक सिंह शाक्य: मैं उस बात से भापको भवगत कराना चाहता हूं कि यह संस्थाएं उसमें क्या करती हैं। मैं एक्ज्राम्पिल के तौर पर बताना चाहता हूं। खेर, मैं इसको छोड़ता हं।

मैं श्राप से एक ही बात कहना चाहता बा कि चाहे कोई वक्फ हो, धार्मिक ट्रस्ट हो, लायकेरी हो, विद्यालय हो, यदि किसी भी प्रकार की कोई श्रव्यवस्था या बुरी चीज उसमें प्रवेश कर जाती हैं, जिससे बाद में भापको पश्चाताप करना पड़ता है भौर भापकी सफलता धूमिल होती है, इन बातों से श्रापको बचना चाहिए।

श्चाप इसको अपने हाथ में ले रहे हैं, बड़ी खुशी की बात है। लेकिन क्या श्चापने कोई ऐसी नीति बनाई है कि देश की विभिन्न लाइब्रेरियों और श्चापकी लाइब्रेरी के कर्म-चारियों की तनक्वाह के माप-दण्ड श्रलगश्चलग न रहें? श्चाज श्चलग श्चलग स्टेट्स में लायब्रेरियों के कर्मचारियों के वेतन श्चलगश्चलग होने हैं। क्या श्चाप सभी कर्मचारियों के लिए केन्द्रीय स्तर पर एक माप-दण्ड बनायेंगे ?

MR. DEPUTY-SPEAKER: Order. That is something different. You have made your point. Confine yourself to the scope of the Bill. Pay scales of government servants, wakf, how do they come in this Bill?

भ्यो महाबीयक सिंह शास्य: लायबेरियों के कर्मचारियों का प्रश्न इसी से सम्बन्धित है।

MR. DEPUTY-SPEAKER: If it is about pay scales of the employees of the Library, it is all right.

श्री महादोषक सिंह शाक्य: मेरा यह सुझाव है, यह होना चाहिए। मैं मंत्री महोदय से प्रार्थना करूंगा कि लाइब्रेरी के कर्मचारियों का वेतन एक होना चाहिए। सरकार से जो ग्रान्ट दी जाती है, उसमें इस बात का समावेश होना चाहिए, उससे कोई मछूता न रह जाये, सबसे बराबर का व्यव-हार होना चाहिए। एक बात कह कर घपनी बात समाप्त क हंगा। घापने देखा होगा कि पालिया-मेंट की लाय केरी के कर्मचारी सुबह 8 बजे से रात के 9 बजे तक काम करते हैं। क्या उनको कोई सहूलियत देने का इरादा है? ग्रगर है ता बत। इये।

श्री मूलवन्द डागा (पाली): उपाध्यक्ष महोदय, मैं श्राप के सराहनीय कदम की तारीफ करता हूं, लेकिन मैं दो चार बातें कहना चाहता हूं। मैंने इसमें कोई श्रमेंडमैंट मूव नहीं किया। लास्ट टाइम मैंने श्रमैंडमैंट मूव किये थे। ग्राप का नेक इरादा है श्रीर अच्छे ख्यालात हैं। लेकिन सवाल यह है कि श्रापका वह इरादा पूरा होगा या नहीं? यह एक छोटा सा काम है, लेकिन उसके लिए श्राप 14 श्रादमियों का एक बोर्ड बना रहे हैं। गवर्नर उसके प्रजीडेंट हैं।

The Deputy-Speaker generally applies his mind to the Bill, to every Clause of the Bill. Now I will point out certain Clauses.

गवर्नेर मीटिंग कहां ग्रटैंड करेंगे? मीटिंग रामपुर में होगी, इस पर कितना एडिमिनिस्ट्रे-टिव खर्च होगा? मैं कहना चाहता हूं कि इस लायबेरी को चलाने के लिए बहुत लोगों को इकट्ठा न कीजिये। इससे कोई फायदा नहीं होगा।

ला-डिपार्टमेंट बिल तैयार करता है, ग्रौर ग्राप उसको यहां पेण कर देते हैं। इसमें इस बारे में कोई क्लाज नहीं है कि कितनी मीटिंगें होंगी।

मेम्बरों की डिस्क्वालीफिकेशन के लिए रूल-मेकिंग पावर का इस्तेमाल किया गया है। मैंने ऐंसा कोई कानून नहीं देखा है जिसमें मेम्बर की डिस्क्वालिफिकेशन का फैसला एग्जीक्यूटिय एजेन्सीज से हो।

क्या भ्रापने इस बिल को यहां रखने से पहले इन सारी बातों के बारे में सोचा है? लेकिन ऐसा मालुम होता है कि भ्रापका

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[श्रीमृलचन्द डागा]

इरादा इतना ग्रच्छा है कि सब बातें नजर से श्रोझल हो जाती हैं। मीटिंग कहां होगी, रामपुर में या हिन्दुस्तान के किसी कोने

Rampur Raza

मेम्बर्स की क्या टर्म्स होंगी, इस तरह की स्पैसेफिक बातें इस बिल में नहीं दी गई हैं।

What power do you want to delegate?

Now, take clause 9(3). What does it say?

"If an officer of Government who is nominated as a member of the Board by virtue of his office is unable to attend any meeting of the Board. . .

Very good.

"... he may, with the previous approval of the Chairman, authorise in writing, any person to attend the that meeting, but the person so authorised shall not be entitled to vote at that meeting."

What is this? After all, the purpose of the Bill is to ensure efficient management of the Rampur Raza Library and its further development on modern scientific lines. Suppose a member is not able to attend a meeting and he sends somebody to attend in his place, you say that he is not entitled to vote as he has not been given that power. What is this? After all, it is a question of management. It is a simple question of management of a public library.

12(1) Then, you come to clause where you say:

"Subject to the provisions of sub-Section (2), the Board may, for the purpose of enabling it efficiently to perform its functions under Act, appoint such number of officers and other employees as it may think flt."

Who will appoint all these officers? The Board? I cannot understand. All the Members of the Board will assemble together and appoint the officers and the clerks? What are you drafting? A Bill to be passed by the Parliament? It is beyond my comprehension.

PROF. S. MADHU DANDAVATE: Do you get the translation, Sir?

SHRI M. C. DAGA: I do not mind if you stop me. You go through every clause. It is the same. Then, take clause 13. The proviso says:

"Provided that the tenure, remuneration and terms and conditions of service of any such person shall not be altered to his disadvantage without the previous approval of the Central Government."

Who will do this?

MR. DEPUTY-SPEAKER: Please conclude.

SHRI M. C. DAGA: I am finishing. I am not interested. I will just follow your instructions.

What will be your administrative expenditure?

इस के लिए कितने ग्राफ़िसर्जग्रीर स्टाफ़ को रखा जायेगा?

शिक्षा घोर समाज कल्याण मंत्रालय तथा संस्कृति विभाग में उप-मंत्री (श्री इं.० पी॰ दादव): जितनी म्रावण्यकता होगी।

SHRI M. C. DAGA: Please don't help your Minister for this purpose. Please see page 9. Clause 27(1) says:

"The Central Government may, by notification in the Official Gazette. make rules....

For what? For disqualification of the membership of the Board How can the Government make rules? you say that subject to conditions and restrictions laid down by the Central Government, the Board shall function.

What are those conditions and restrictions? In one sentence, the Board is nothing.

इम बिल का ड्राफ्ट बनाने वाला कोई विद्वान या साहित्यकार है, या कोई लाको जानने वाला है? डिप्टी स्पीकर साहब, ग्रापकी भी बहुत बदनामी होगी कि ऐसे डिप्टी स्पीकर के जमाने में ऐसे कानून पास हो गये। I will not be blamed for such faulty legislation.

फ़िताशल मेमोरेंडम में कहा गया है कि 1974-75 के लिए दो लाख रूपया रखा गया है। क्या वह रूपया खुत्म हो गया

Then, who will be the Vice-Chair-

"Shri Syed Murtaza Ali Khan, for life."

Who shall be the Vice-Chairman after his death? What is the provision?

PROF. S. MADHU DANDAVATE: Whoever has voice!

SHRI M. C. DAGA: You add those

मेरा कहना यह है कि यहां कोई भी लैजिम्लेशन लाने से पहले कुछ वकीलों को बलाकर पुछ लिया करें। इस से कोई नक्सान नहीं होगा । इस तरह का लेजिस्लेशन लाने का कोई फ़ायदा नहीं है।

सरकार इस तरह की ल इब्रेरीज को अपने हाथ में ले यह बड़ी खुशी की बात है। मंत्री महोदय कभी मेहरबानी कर के जैसलमेर. राजस्थान में पधारें। वहां कितनी पांडु-लिपियां हैं। उन का ध्यान नेणन के इस एसेंट की तरफ गया है, उस के लिए धन्यवाद। लेकिन वह बड़े बड़े पुस्तकालयों ग्रीर कला-कृतियों ग्रादि के लिए एक ऐसा नेशनल प्रोग्राम, राष्ट्रीय प्रायोजन, बनायें, जिस के अन्तर्गत उन सब को सरकार अपने हाथ में लेसके।

THE MINISTER OF EDUCATION SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): I am extremely grateful to the hon. Mem-153 LS-10

bers for the support which they have given to this Bill. I can assure them that we will do our best in regard to the preservation of the manuscripts the rare books and paintings and works of art, that we shall ensure that their essential characteristics preserved and maintained.

Secondly, there were references made regarding manuscripts finding their way to other countries; fortunately no such complaint has come from here. But in any case one of the principal reasons for keeping thes District Magistrate Rampur on Board is that he will be able to ensure that adequate law and provision is there. Besides. the Central Government has already supported the cataloguing of rare cripts and descriptive catalogues have been prepared. In my own humble way a long time ago I prepared a work on the historical manuscripts and we are doing this work in regard to this descriptive list.

One question was asked: What about the other important libraries? We are conscious of the need to look after the other important manuscript We have a sheeme to assist voluntary bodies and agencies loking after these things. If after such things for cannot look want of funds, if the management or persons concerned write to me to take over, I can assure, within the limitation of our funds which are granted to our Ministry by the honourable House we will do our best in Among others we have a very important historical and ancient library, Saraswati Mahal Oriental Library, at Tanjore. If some points which are under negotiation between Government of India and Government of Tamilnadu are sorted out, Government of India would be able to bring a similar Bill in regard to that. And regarding Jan Bhandars, if there is any manner in which we can provide help or assistance shall be glad to do so. Under the scheme of the Indian Historical Records Commission there is a Regional

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[Prof. S. Nural Hasan]

Record Survey and we are interested in finding out whe ever important manuscripts collections are there and in having upto-date list of such collections.

Mr. Shakya said, if it was well-run why Government should take it over. From the time of the original trustee we have been requested to take it over because of the financial difficulties. It was felt that if Government responsiof India were to assume bility then the financial difficulties would be relieved to some extent.

15 hrs.

It has also been suggested by my hon, friend about a hostel for scholars; adjacent to the main buildinng, there is another building. This is a very good building. We are in correspondence with the Government of U.P. If the Government of would let us have this adjacent building, then it would serve as a wonderful hostel for them.

which Regarding the building in the library is housed, the Government of U.P. has no objection to the principle of Government of India's taking over that building in addition to the management of the library. The points that have been raised by my hon, friend Shri Daga are valuable. He said that Government should consult lawyers. We have, in House, so many very eminent extremely distinguished lawyers. And if a person like myself who is ignorant of legal knowledge comes here, I hope that my hon, friends like Shri Daga and others who are very knowledgable will give light and will enable us not to make mistakes in future.

With these few words, I commend this Bill for your consideration.

PROF MADHU DANDAVATE: Almost everyone has referred to the fact that we have made the Governor as an ex-officio Chairman of the Board. I do not know what—the Governor is going to do in that particular post?

Why impose unnecessarily on the Governor the appreciation of knowledge and learning of Library?

PROF. S. NURUL HASAN: The main reason for that is this. Because the Governor is holding very exalted position and an august office.

PROF.. MADHU DANDAVATE: He is made to do the work of recommending President's Rule in the State!

MAVALANKAR SHRI \mathbf{P}_{\cdot} G. (Ahmedabad): Sir, Clause 5 says that the Governor of the State will be the Chairman of the Governing Body. But Clause 23 says that the Chairman of the Governing Body will be acting according to the directions of the Central Education Ministry. Do you want, therefore, the Governor of a State to function as per the directions of the Central Education Ministry? I think that it is rather unfortunate · that a head of a State should be compelled to go by the directions of the Education Ministry.

PROF. S. NURUL HASAN: I can answer the point raised by my hon. friend. He is referring to clause 23. It has been deliberately put in here so that the Central Government can remain accountable to this House. This is the main point. This is an autonomous body. In connection with another institution, this House wanted me to do the same thing.

SHRI M. C. DAGA: If there something worst, then Government will not be accountable for that.

PROF, S. NURUL HASAN: I would only take the time of the House if every time I have to bring in legislation. In the case of a distinguished body, a view was expressed in both Houses, namely, that some structural change should be brought out. That we are unable to do because we have absolutely no power.

PROF MADHU DANDAVATE: Academician should not give such a position to the Governor.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to declare the Rampur Raza Library to be an institution of national importance and to provide for its administration and matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now we take up clause by clause consideration. From Clauses 2 to 29, there are no amendments. I shall put them all to the House.

The question is:

"That Clauses 2 to 29 stand part of the Bill".

The motion was adopted.

Clauses 2 to 29 were added to the

Clause 1— (Short title ad commencement).

MR. DEPUTY-SPEAKER: In Clause 1, you have amendments. Are you moving:

PROF. S. NURUL HASAN: I move:

"Page 1, line 5,-

for "1974" substitute "1975" (2)

MR. DEPUTY-SPEAKER: The question is:

"Page 1, line 5.—

or '1974" substitute '1975 (2)

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

MR. DEPUTY-SPEAKER: You have amendment to the Enacting Formula. Are you moving?

PROF. S. NURUL HASAN: I move
"Page 1, line 1—

for "Twenty-fifth" substitute "Twenty-Sixth".

MR. DEPUTY-SPEAKER: The question is: "Page 1, line 1.

for "Twenty-fifth" substitute
"Twenty-sixth" (1)

The motion was adopted.

MR_H DEPUTY_SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill"

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

PROF. S. NURUL HASAN: I beg to move:

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill as amended be passed."

The motion was adopted